

<i>Sl. No.</i>	<i>Name of Complex</i>	<i>Loss (Rs. lakhs)</i>
1	2	3
3)	Scindia Steam Navigation Company Ltd.	13510.00
4)	India Steamship Company Ltd.	10466.00
5)	Tolani Shipping Company Ltd.	58.00
6)	Sicaal Jepsens Ships (India) Ltd.	55.00
7)	Damodar Bulk Carriers Ltd.	3590.00
8)	Mangala Bulk Carriers Ltd.	173.00

(c) Yes, Sir.

(d) The new draft shipping policy seeks to cover the following main aspects:—

- i) Need for policy incentives regarding speedier clearance of acquisition proposals, age norms for second hand vessels, simplification of scrapping/sale procedure, etc.
- ii) Need to provide adequate foreign exchange for acquisition of vessels.
- iii) Grant of fiscal incentives.
- iv) Re-introduction of investment allowance for the shipping industry.
- v) Augmentation of shipbuilding and shiprepair.
- vi) Encouragement to joint ventures in shipping.
- vii) A balanced approach on pro-

posals for acquisition of new ships vis-a-vis second hand ships.

- viii) Continued operation of cabotage laws.
- ix) Development of Coastal Shipping.
- x) Need for exploring innovative ways of financing ship acquisition.
- xi) Reviewing the existing policy of weightage for public sector in the acquisition of new tonnage.

Loss Incurred by Major Port Trusts

1340. SHRI MOHANBHAI SANJIBHAI DELKAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total loss incurred by various Major Port Trusts due to theft, pilferage and mismanagement during the last one year; and

(b) the total tonnage of unclaimed cargo lying in various Major Ports and Harbours over a period of more than one year?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) The loss incurred by 11 major ports during one year period from December, 1989 to November, 1990 is about Rs. 14,87,496/- (Rupees Fourteen lakhs Eightyseven thousand Four hundred and Ninetysix) only.

(b) The total tonnage of unclaimed cargo lying in 11 major ports for over one year is about 23,288 Metric Tonnes.

[*Translation*]

Ban on New Recruitments and Opening of New Post Offices

1341. SHRI KASHIRAM RANA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government had imposed a ban on new recruitments in the Department of Posts and Telegraphs and on the opening of new post offices since 1984;

(b) whether the Government propose to lift this ban;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) In 1984 the Government

had imposed a ban on creation of new posts as well as filling up of vacancies. However, subsequently the ban was relaxed to the extent of filling up of vacancies caused by retirement, death, resignation etc. The above said ban affected opening of new post offices also.

(b) to (d). The ban is now applicable only to creation of new posts. This however can be relaxed by the Government in individual cases. The powers for opening new post offices where justified are now being exercised with the concurrence of the Ministry of Finance. The ban has been imposed in the context of the need for economy.

Development of Pilgrim Centres in Uttar Pradesh

1342. SHRI HARI KEWAL PRASAD: Will the Minister of TOURISM be pleased to state:

(a) the names of pilgrim centres in Uttar Pradesh for which development proposals have been submitted to the Union Government by the State Government;

(b) whether there is any scheme for the development of Buddhist Pilgrim Centre, Kushinagar; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRIMATI USHA SINHA): (a) During the Seventh Plan period Tourism schemes at following pilgrim centres in Uttar Pradesh have been taken up for financial assistance by the Central Government: